

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 1823/97

New Delhi, this the 15th day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P. Biswas, Member (A)

1. Bal Kishan s/o Nathu Ram,
r/o C-1641, Jahangirpuri,
Delhi.
2. Surinder Kumar s/o Yogendra Nath,
14/27, Shakti Nagar,
Delhi.
3. Hedai Narain s/o Gurucharan,
r/o C-1693, Jahangirpuri,
Delhi.
4. Yadhu Nath s/o Sitala Prasad Pathak,
r/o Q.No. W-53/291,
B-254, Sonia Gandhi Camp,
New Delhi.
5. Ramdev s/o Babu Lal
r/o 491, Jharoda, Delhi.

Applicants

(By Advocate: Shri S.K. Gupta)

Versus

Govt. of N.C.T. of Delhi through

1. Chief Secretary,
5, Sham Nath Marg,
Delhi.
2. Director General Home Guard
and Civil Defence Delhi
C.T.I. Complex,
Raja Garden, New Delhi.
3. Commandant Delhi Home Guard,
& Civil Defence, CTI Complex,
Raja Garden, New Delhi.

Respondents

(By Advocate: Shri Jog Singh)

O R D E R (ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J) -

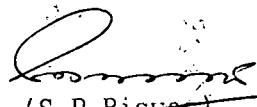
This OA has been filed on behalf of 55
petitioners working in Home Guards whose services have been
threatened to be terminated by an order dated 11.7.1997

stating that the petitioners are given notice for termination for the purpose of preserving the voluntary character of organisation. The operation of the said order was stayed by the interim order by this court in view of the fact that the judgement in similar matters were reserved for pronouncement. In all the connected matters judgement has already been given on 12.12.1997 vide OA No. 1753/97 etc. in the matter of I.S. Tomar & Ors. vs. UOI & Ors.

In view of the final disposal of the said case it is clarified that the reliefs given to the petitioners therein shall also be applicable to the petitioners in this case as well wherever it is applicable.

After notice respondents have filed their reply and copy thereof has already served on the petitioner. Since this matter is covered, we do not intend to detain the same further on Board and dispose of this applying ratio and directions in the above said case to the present case as well.

With this, this OA is dispose of with no order as to costs.


(S.P. Biswas)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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